

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 47/08 held on 19.02.2008.

The Meeting No.47/08 of Norms Committee-II was held on 19.02.2008 for the licensing year 2007-2008 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri A.S. Sandhoo, Jt. IA	DIT
3.	Shri. D.C. Suri, Addl. IA	DHI
4.	Shri A.K. Mishra, AD	M/o Steel
5.	Shri B. D. Ghosh, Jt. IA	M/o Steel
5.	Shri Shyam Sunder, Dy. DGFT	DGFT.

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

Case No.:1550/26/81-ALC2/2007	Party Name:SHILCHAR ELECTRONICS LTD	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00465/AM07/	RLA File :34/24/040/00145/AM07/	Lic.No/Date:3410016927 14.09.2006	Defer Date:19.02.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.04.2008: - 1. Information in respect of Sl.No. 1, 3, 4, 5, 10, 11 & 11(a) of the Standard Deficiency Format.			

2	Case No.: 1/10/81-ALC2/2007	Party Name:VEELINE MEDIA LTD.	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00019/AM08/	RLA File :02/24/040/00348/AM07/	Lic.No/Date:0210099773 05.04.2007	Defer Date:19.02.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 18.03.2008.				

3	Case No.: 4/11/80-ALC2/2007	Party Name:GIESECKE & DEVRIENT INDIA PRIVATE LIMITED	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00116/AM08/	RLA File :05/24/040/01022/AM07/	Lic.No/Date:0510203871 21.05.2007	Defer Date:19.02.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The committee observed that DIT has called for some information from the firm and the reply from the firm is still awaited by DIT and therefore decided to remind the firm to expedite the reply to DIT and DGFT. If the reply of the firm is not received by 25.03.2008 the case will be rejected without giving any opportunity for representation. The case stands deferred and to be relisted on 02.04.2008.				

4	Case No.: 1/22/81-ALC2/2007	Party Name:PANASONIC AVC NETWORKS INDIA CO. LTD.	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00164/AM08/	RLA File :05/24/040/00244/AM08/	Lic.No/Date:0510205496 27.06.2007	Defer Date:19.02.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The committee observed that DIT has called for some information from the firm and the reply from the firm is still awaited by DIT and therefore decided to remind the firm to expedite the reply to DIT and DGFT. If the reply of the firm is not received by 25.03.2008 the case will be rejected without giving any opportunity for representation. The case stands deferred and to be relisted on 02.04.2008.				

Case No.:11/18/81-ALC2/2007	Party Name:ULTRA ENGINEERS	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00168/AM08/	RLA File :31/24/040/00102/AM08/	Lic.No/Date:3110029700 29.06.2007	Defer Date:19.02.2008
5 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

Case No.:1896/26/81-ALC2/2007	Party Name:TEXMACO LIMITED	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00219/AM08/	RLA File :02/24/040/00131/AM08/	Lic.No/Date:0210102736 31.07.2007	Defer Date:19.02.2008
6 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The Committee observed that this case pertains to Chapter 86 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

Case No.:1905/26/81-ALC2/2007	Party Name:SUNBEAM AUTO LTD.	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00239/AM08/	RLA File :05/24/040/00091/AM08/	Lic.No/Date:0510207295 07.08.2007	Defer Date:19.02.2008
7 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.04.2008: - 1. Information in respect of Sl.No. 3, 4, 5 & 11 of the Standard Deficiency Format.			

8	Case No.:1932/26/81-ALC2/2007	Party Name:TEXMACO LIMITED	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00270/AM08/	RLA File :02/24/040/00147/AM08/	Lic.No/Date:0210103425 23.08.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The Committee observed that this case pertains to Chapter 86 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

9	Case No.:1933/26/81-ALC2/2007	Party Name:TEXMACO LIMITED	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00271/AM08/	RLA File :02/24/040/00149/AM08/	Lic.No/Date:0210103427 23.08.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The Committee observed that this case pertains to Chapter 86 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

10	Case No.:7/28/81-ALC2/2007	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00288/AM08/	RLA File :03/95/040/00503/AM08/	Lic.No/Date:0310441004 28.08.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I. Note : R/A Mumbai have informed that the authorisation was issued in terms of GN4. The item of import being on net to net basis, the sets were not forwarded to Hqrs. NC-I may verify the action of R/A.			

11	Case No.:8/28/81-ALC2/2007	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00289/AM08/	RLA File :03/95/040/00385/AM08/	Lic.No/Date:0310441005 28.08.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I. Note : R/A Mumbai have informed that the authorisation was issued in terms of GN4. The item of import being on net to net basis, the sets were not forwarded to Hqrs. NC-I may verify the action of R/A.			

12	Case No.:1/28/81-ALC2/2007	Party Name:WAGO & CONTROLS (I) LTD	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00282/AM08/	RLA File :05/24/040/00431/AM08/	Lic.No/Date:0510208253 29.08.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.04.2008: - 1. Information in respect of Sl.No. 3, 4, 5 & 11 of the Standard Deficiency Format.			

13	Case No.:17/28/81-ALC2/2007	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00298/AM08/	RLA File :03/95/040/00526/AM08/	Lic.No/Date:0310441738 03.09.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The Committee observed that this case pertains to Chapter 74 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

14	Case No.: 26/28/81-ALC2/2007	Party Name:CARPO ELECTRONICKS LTD	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00307/AM08/	RLA File :06/24/040/00021/AM08/	Lic.No/Date:0610012286 10.09.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The committee observed that DIT has called for some information from the firm and the reply from the firm is still awaited by DIT and therefore decided to remind the firm to expedite the reply to DIT and DGFT. If the reply of the firm is not received by 25.03.2008 the case will be rejected without giving any opportunity for representation. The case stands deferred and to be relisted on 02.04.2008.			

15	Case No.: 27/28/81-ALC2/2007	Party Name:DIXON TECHNOLOGIES (INDIA) PVT. LTD.	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00308/AM08/	RLA File :05/24/040/00435/AM08/	Lic.No/Date:0510208877 12.09.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 02.04.2008.			

16	Case No.: 36/28/81-ALC2/2007	Party Name:APW PRESIDENT SYSTEMS LIMITED,	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00317/AM08/	RLA File :07/24/040/00448/AM08/	Lic.No/Date:0710053471 21.09.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

17	Case No.:50/28/81-ALC2/2007	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00331/AM08/	RLA File :31/24/040/00194/AM08/	Lic.No/Date:3110030899 26.09.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The committee observed that the matter is under examination of DIPP. The case stands deferred and to be relisted on 02.04.2008.			

18	Case No.:1/30/81-ALC2/2007	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00335/AM08/	RLA File :32/24/040/00039/AM08/	Lic.No/Date:3210036332 03.10.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.04.2008: - 1. Information in respect of Sl.No. 1, 3, 4, 5, 11 & 11(a) of the Standard Deficiency Format.			

19	Case No.:3/30/81-ALC2/2007	Party Name:PLAZMA TECHNOLOGIES PVT.LTD.	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00337/AM08/	RLA File :31/21/040/00251/AM08/	Lic.No/Date:3110030980 03.10.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The Committee observed that this case pertains to NC-I. Therefore, the Committee decided to transfer this case to NC-I.			

20	Case No.:10/30/81-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00344/AM08/	RLA File :05/24/040/00539/AM08/	Lic.No/Date:0510210113 05.10.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

21	Case No.:11/30/81-ALC2/2007	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00345/AM08/	RLA File :03/95/040/00612/AM08/	Lic.No/Date:0310445415 08.10.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The Committee observed that this case pertains to Chapter 74 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

22	Case No.:13/30/81-ALC2/2007	Party Name:TEXMACO LIMITED	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00347/AM08/	RLA File :02/24/040/00188/AM08/	Lic.No/Date:0210105022 09.10.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The Committee observed that this case pertains to Chapter 86 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

23	Case No.:17/30/81-ALC2/2007	Party Name:VOLVO INDIA PVT LIMITED	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00351/AM08/	RLA File :07/24/040/00482/AM08/	Lic.No/Date:0710053778 11.10.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

24	Case No.:18/30/81-ALC2/2007	Party Name:VOLVO INDIA PVT LIMITED	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00352/AM08/	RLA File :07/24/040/00458/AM08/	Lic.No/Date:0710053779 11.10.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

25	Case No.:19/30/81-ALC2/2007	Party Name:TEXMACO LIMITED	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00353/AM08/	RLA File :02/24/040/00189/AM08/	Lic.No/Date:0210105183 11.10.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The Committee observed that this case pertains to Chapter 86 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

26	Case No.:21/30/81-ALC2/2007	Party Name:SHRENO LIMITED	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00355/AM08/	RLA File :34/24/040/00155/AM08/	Lic.No/Date:3410019832 12.10.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The Committee observed that this case pertains to NC-I. Therefore, the Committee decided to transfer this case to NC-I.			

27	Case No.:22/30/81-ALC2/2007	Party Name:UNIQUE PUNCH SYSTEMS PVT.LTD.,	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00356/AM08/	RLA File :07/24/040/00499/AM08/	Lic.No/Date:0710053810 12.10.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 02.04.2008.			

28	Case No.:23/30/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00357/AM08/	RLA File :09/24/040/00143/AM08/	Lic.No/Date:0910031784 15.10.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.04.2008: - 1. Information in respect of Sl.No. 3, 4, 5, 11 & 11(a) of the Standard Deficiency Format.			

29	Case No.:28/30/81-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00362/AM08/	RLA File :05/24/040/00559/AM08/	Lic.No/Date:0510210503 15.10.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

30	Case No.:1/36/81-ALC2/2007	Party Name:EMERSON PROCESS MANAGEMENT (INDIA) PVT.LTD.	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00421/AM08/	RLA File :03/94/040/00830/AM08/	Lic.No/Date:0310449655 07.11.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per written comments of DIT vide their letter No. 17(6)/2008-IPHW dated 22.01.2008 (copy enclosed).			

31	Case No.:11/36/81-ALC2/2007	Party Name:TIMKEN INDIA LTD.	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00431/AM08/	RLA File :02/24/040/00220/AM08/	Lic.No/Date:0210105983 13.11.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The Committee observed that this case pertains to Chapter 74 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

32	Case No.:3/40/81-ALC2/2007	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00441/AM08/	RLA File :07/24/040/00579/AM08/	Lic.No/Date:0710054541 16.11.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

33	Case No.:4/40/81-ALC2/2007	Party Name:RPG CABLES LIMITED,	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00442/AM08/	RLA File :03/95/040/00771/AM08/	Lic.No/Date:0310450452 16.11.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 02.04.2008.			

34	Case No.:7/40/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00445/AM08/	RLA File :09/24/040/00365/AM08/	Lic.No/Date:0910032105 19.11.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 02.04.2008.			

35	Case No.:10/40/81-ALC2/2007	Party Name:OMEGA PRODUCTS PVT.LTD.	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00448/AM08/	RLA File :03/95/040/00838/AM08/	Lic.No/Date:0310450840 20.11.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 02.04.2008.			

36	Case No.:14/40/81-ALC2/2007	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:47/81-ALC2/2007 19.02.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00452/AM08/	RLA File :09/24/040/00302/AM08/	Lic.No/Date:0910032231 27.11.2007	Defer Date:19.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

PART –A-DEFFER

S.No.405

Case No.A -101	M/s.U.M.Cables Ltd. .
Meeting No.47/08	F.No.01/81/162/404/AM08/DES-II
Dated: 19-02-2008	Advance Licence No 0210101551 dt.14-06-2007
	RLA F.No. 02/24/40/77/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per written comments of DIT vide their letter No. 17(56)/2007-IPHW dated 15.01.2008 (copy enclosed).

S.No.406

Case No.A 15	M/s.Emerson Process Management (India) Pvt.Ltd.
Meeting No.47/08	F.No.01/81/162/102/AM08/DES-II
Dated: 19-02-2008	Advance Licence No.0310419691 dt.14-02-2007
	RLA F.No.03/94/ 40/1270/am07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 02.04.2008.

S.No.407

Case No.A -180	M/s.Sulzer India Ltd.Pune .
Meeting No.47/08	F.No.01/81/162/618/AM08/DES-II
Dated: 19-02-2008	Advance Licence No 3110030335 dt.14-08-2007
	RLA F.No.31/24/40/146/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:-

1. Net export weight of 54850 Kgs. may be added with the quantity of export product.
2. Quantities of import items at S.No. 1 & 2 may be allowed as 46937 Kgs. & 10603 Kgs. inclusive of 10% wastage after 1/3rd recovery.

R/A may take suitable consequential action accordingly.

S.No.408

Case No.A -77	M/s. PSL Ltd.
Meeting No.47/08	F.No.01/81/162/354/AM08/DES-II
Dated: 19-02-2008	Advance Licence No 0310431750 dt.05-06-2007
	RLA F.No.07/21/040/218/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.409

Case No.A -220	M/s Siemens Ltd.Mumbai .
Meeting No.45/08	F.No.01/81/162/784/AM08/DES-II
Dated: 05-02-2008	Cif value Rs.149,9989,574/-
	RLA F.No.07/24/40/1075/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on .02.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.04.2008: -

1. Specifications of export product at Sl. No. 5 including its capacity, voltage rating etc.
2. Information at Sl. No. 3,4,5 & 11 of SDF for export product at Sl. No. 5.
3. Justification/ calculations for the quantity of insulating materials and for import items at Sl. No. 457, 458 & 460 required for the manufacture of export product at Sl. No. 5.

PART –C-

S.No.14

Case No.C -09	M/s Sterlite Industries (India) Ltd.
Meeting No 47/08	F.No.01/81/162/1107/AM05/DES-II
Dated: 19-02-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The Norms Committee, after deliberating upon the case, decided to reject the request no. ii of the firm to increase the quantity of item of import item No.1. As regards inclusion of import of Furnace Oil as 170 Kgs. per MT of export product, the committee decided to examine the request of the firm on file. The case stands deferred and to be relisted on 02.04.2008.

S.No.15

Case No.C -10	M/s Sterlite Optical Technologies Ltd.Mumbai
Meeting No 47/08	F.No.01/81/162/769/AM06/DES-II
Dated: 19-02-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 02.04.2008.

S.No.16

Case No.C -12	M/s Sahney Commutators Pvt.Ltd.Bangalore
Meeting No 47/08	F.No. 01/81/162/967/am08/DES-II
Dated: 19-02-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The committee decided that a copy of the application may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 02.04.2008.

S.No.17

Case No.C -13	M/s Sahney Commutators Pvt.Ltd.Bangalore
Meeting No 47/08	F.No. 01/81/162/968/am08/DES-II
Dated: 19-02-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 47/81 held on 19.02.2008. The committee decided that a copy of the application may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 02.04.2008.